

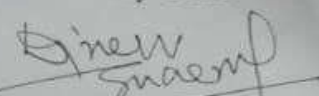
## HIGH COURT OF DELHI AT NEW DELHI

No. 68 /Rules/DHC/2019Dated : 03 December, 2019.PRACTICE DIRECTIONS

Hon'ble the Chief Justice, on the recommendation of the Hon'ble Judges of the Original Side, has been pleased to direct issuance of the following Practice Direction:

*"While filing fresh suits/arbitration or other filings in the Ordinary Original Civil Jurisdiction of this Court, advance copy of paper book/filing wherever required to be served on the opposite party/counsel, may also be effected by e-mail and the same be accepted by the Registry as adequate proof of service, provided such suits/arbitration or other filings is accompanied with an affidavit of the filing counsel/party to the effect that the e-mail address at which e-mail has been sent is that of the concerned party/counsel and that the e-mail has been delivered and has not bounced back. The affidavit shall also set out the date and time of the e-mail sent and the e-mail address at which it has been sent. The e-mail shall also specify the actual date when the fresh filing is to be listed. In case there are defects and re-filings, the final filing to be accompanied with affidavit of service of e-mail of the fresh date of listing."*

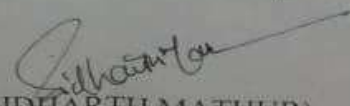
By Order

  
(DINESH KUMAR SHARMA)  
REGISTRAR GENERAL

Endst. No. 838-844 /Rules/DHC/2019Dated: 03.12.2019

Copy forwarded for information to:

1. The Joint Secretary-cum-Secretary to Hon'ble the Chief Justice.
2. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars.
3. Deputy Registrar-cum-PA to Registrar General, Delhi High Court.
4. Joint Director (IT) with the request to upload the Office Order on the Intranet of this Court.
5. The Hon. Secretary, Delhi High Court Bar Association with the request to bring contents of the same to the notice of the Bar members.
5. Private Secretaries to Hon'ble Judges for information of their Lordships
6. Guard File.

  
(SIDHARTH MATHUR)  
(JOINT REGISTRAR (JUDICIAL) (RULES))